

**CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH**

**O.A. No. 347/06**

**Lucknow this the 10<sup>th</sup> day of August 2006**

**Hon. Mr. Justice Khem Karan, Vice Chairman.  
Hon. Mr. P.K. Chatterjee, Member (A)**

**Gauri Shankar aged about 59 years son of late Shri Ram Prasad resident of village Para Rajajipuram, Lucknow.**

**By Advocate Shri Praveen Kumar.**

**Vs.**

- 1. The General Manager Northern Railway, Baroda House New Delhi.**
- 2. The Divisional Railway Manager, Northern Railway, Lucknow.**

**Respondents.**

**By Advocate Shri Saurav Lvaniya.**

**Order(oral)**

**By Hon. Mr. Justice Khem Karan, Vice Chairman**

1. Heard the learned counsel for both the parties.
2. The grievance of the applicant is that though his juniors have been considered and promoted to the post of Technician Grade I, the case of the applicant has not been considered in spite of representation dated 17.2.05 (Annexure-3) given by him in that regard. Shri Praveen Kumar says that this O.A. may be finally disposed of with the direction to D.R.M., Northern Railway Lucknow to consider and dispose of the said representation of the applicant within the time to be fixed by this Tribunal. We think that the request of Shri Praveen Kumar can be accepted as the respondents have not expressed their view so far ~~at least~~ to the knowledge of the applicant as to why his case could not be considered for such promotion if he is senior to other persons.

3. So, this O.A. is finally disposed of with direction to respondent No. 2 to consider and dispose of his representation (Annexure A-3) in accordance with rules/orders on the subject within a period of two months from the date certified copy of this order together with copy of representation is produced before him.

*Praveen Kumar*  
A.M.

s.a.

*V.C.*